

The Week

Chhattisgarh nuns' arrest case Women's panel asks DGP to register FIR on victims' complaints

<https://www.theweek.in/wire-updates/national/2025/10/10/bom42-cg-nuns-arrest-women-panel.amp.html>

October 10, 2025 00:01 IST PTI

Raipur, Oct 9 (PTI) The Chhattisgarh State Women Commission on Thursday wrote to Director General of Police Arun Deo Gautam to lodge separate FIRs based on the complaints of three women from Narayanpur who had alleged they were assaulted and molested by Bajrang Dal workers at Durg railway station in July this year, officials said.

The three women were victims in the alleged human trafficking and forced religious conversion case in which two nuns from Kerala and a tribal man were arrested, they added.

"When police did not lodge FIR on their complaints, the three women had approached us alleging three Bajrang Dal workers at Durg railway station had physically assaulted, verbally abused, and molested them, and also used caste-based slurs," Chhattisgarh State Women Commission chairperson Kiranmayee Nayak said.

"Although three hearings have been held so far in the matter, the respondents have not appeared before the Commission despite being served notices. Even the Durg Superintendent of Police has shown continued negligence in ensuring their presence before the Commission," Nayak said in a statement.

While the Durg SP claimed the GRP police station falls under the jurisdiction of the Divisional Railway Manager (DRM), the DRM's office said it comes under state police control, she added.

"When the Commission requested CCTV footage from Durg railway station, only footage from a single gate was provided on a pen drive, raising suspicion that the DRM was aiding in evidence suppression. The Commission has sent a letter to the DGP, directing that separate FIRs be registered for all three complainants within 15 days, and a report be submitted to the Commission within the same period," she said.

If the DGP fails to ensure FIR registration and report submission within the stipulated time, the Commission will approach the National Human Rights Commission (NHRC) to seek compensation for the victims from the police administration, Nayak said.

Two Catholic nuns, Nuns Preethi Mary (55) and Vandana Francis (53), both from Kerala, along with a tribal man, Sukhman Mandavi, were arrested by railway police at Durg railway station on July 25 after a local Bajrang Dal functionary accused them of forcibly converting these three women from the tribal-dominated Narayanpur district and trafficking them.

The arrest of the nuns sparked off a political slugfest with the Congress and CPI(M) criticising the police action and Chhattisgarh Chief Minister Vishnu Deo Sai accusing them of politicising the issue.

Later, one of the women had claimed she was coerced and assaulted by Bajrang Dal activists to give a false statement, a charge denied by the right-wing outfit.

The three women- Sukhmati Mandavi, Lalita Usendi and Kamleshwari Pradhan, all aged between 19 to 21 years and residents of Narayanpur district, in their complaints to the Commission, alleged that when they were at Durg railway station on July 25 to head for Agra in Uttar Pradesh for jobs, Jyoti Sharma, Ravi Nigam, Ratan Yadav along with some anti-social elements intercepted them and took them to Durg GRP station, their lawyer Phool Singh Kachalam had said.

The three women had claimed Sharma, Nigam and Yadav assaulted and molested them and also subjected them to caste-based abuse.

Jyoti Sharma, who identifies herself as a Bajrang Dal activist, had denied the allegations.

The two nuns and another person were released from Durg jail on August 2 after a special court in the state's Bilaspur district granted them bail.

ETV Bharat

Chhattisgarh Nuns' Arrest: Women's Panel Asks DGP To Register FIR On Victims' Complaints

<https://www.etvbharat.com/amp/en!/state/chhattisgarh-nuns-arrest-womens-panel-asks-dgp-to-register-fir-on-victims-complaints-enn25100907361>

October 10, 2025 at 12:52 AM IST PTI

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The three women were victims in the alleged human trafficking and forced religious conversion case in which two nuns from Kerala and a tribal man were arrested, they added.

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The arrest of the nuns sparked off a political slugfest with the Congress and CPI(M) criticising the police action and Chhattisgarh Chief Minister Vishnu Deo Sai accusing them of politicising the issue.

Later, one of the women had claimed she was coerced and assaulted by Bajrang Dal activists to give a false statement, a charge denied by the right-wing outfit.

The three women- Sukhmati Mandavi, Lalita Usendi and Kamleshwari Pradhan, all aged between 19 to 21 years and residents of Narayanpur district, in their complaints to the Commission, alleged that when they were at Durg railway station on July 25 to head for Agra in Uttar Pradesh for jobs, Jyoti Sharma, Ravi Nigam, Ratan Yadav along with some anti-social elements intercepted them and took them to Durg GRP station, their lawyer Phool Singh Kachalam had said.

The three women had claimed Sharma, Nigam and Yadav assaulted and molested them and also subjected them to caste-based abuse. Jyoti Sharma, who identifies herself as a Bajrang Dal activist, had denied the allegations.

The two nuns and another person were released from Durg jail on August 2 after a special court in the state's Bilaspur district granted them bail.

Odisha Bytes

Coldrif Owner Ranganathan Arrested After Cough Syrup Deaths, WHO Seeks India's Clarification

<https://odishabytes.com/coldrif-owner-ranganathan-arrested-after-cough-syrup-deaths-who-seeks-indias-clarification/>

October 9, 2025 Bureau

New Delhi: In a major breakthrough, police on Wednesday night arrested G. Ranganathan, owner of Sresan Pharmaceuticals, the manufacturer of the cough syrup Coldrif, which has been linked to the deaths of at least 17 children in Madhya Pradesh. The arrest came after a meticulously coordinated operation involving multiple agencies that tracked the Chennai-based pharma owner's movements, financial transactions, and communications before finally cornering him at his residence in Kodambakkam.

Officials said Ranganathan was detained around 12.30 am in an operation that included the Madhya Pradesh Special Investigation Team (SIT), cyber experts, and Tamil Nadu police. He is being taken to Madhya Pradesh's Chhindwara district, where most of the fatalities occurred, for further questioning. Investigators also seized documents from Sresan's manufacturing unit in Kancheepuram and are examining production and testing records of the toxic batch.

Laboratory tests had earlier confirmed that Coldrif contained 48.6 percent diethylene glycol (DEG)—a toxic industrial chemical—far exceeding the permissible limit of 0.1 percent. The contaminated syrup, meant for children suffering from cough and cold, caused kidney failure and death in several cases. Authorities have now banned the production, sale, and distribution of Coldrif nationwide, and the company's drug manufacturing licence is being permanently cancelled. Over 400 bottles have been seized from various districts, and the police have traced about 200 bottles that had already entered the market.

The Madhya Pradesh government has also arrested a doctor in Chhindwara for allegedly prescribing Coldrif to children, in violation of standard medical norms. The state drug authorities are investigating whether the product passed mandatory quality tests before being cleared for sale.

The World Health Organization (WHO), which has sought details from Indian authorities, has warned against the use of cough syrups in children without medical supervision and called for a full probe into whether the tainted batch was exported. The global health body has also reminded India of its earlier commitment to tighten pharmaceutical testing protocols after a similar tragedy in 2022, when more than 60

children died in The Gambia after consuming Indian-made cough syrups found to contain the same poisonous chemical.

Following that episode, India had mandated testing of all export-bound cough syrups at government-approved laboratories. However, critics say the domestic surveillance system remains weak, with gaps in manufacturing oversight and enforcement allowing substandard medicines to slip through.

The latest tragedy has reignited concerns about India's pharmaceutical safety framework, especially for paediatric formulations. The National Human Rights Commission (NHRC) has issued notices to the governments of Madhya Pradesh, Rajasthan and the Drugs Controller General of India, seeking a detailed report on the lapses that led to the deaths and the steps being taken to prevent recurrence.

Ranganathan faces charges under sections of culpable homicide not amounting to murder, drug adulteration, and violations of the Drugs and Cosmetics Act. Police sources said more arrests are likely, including distributors and testing officials who allegedly failed to flag the contaminated batch.

Hindu

CPI(M) seeks cancellation of hydro power projects, restoration of Epurupalem Strait Cut canal

<https://www.thehindu.com/news/national/andhra-pradesh/cpim-seeks-cancellation-of-hydro-power-projects-restoration-of-epurupalem-strait-cut-canal/article70144218.ece/amp/>

October 09, 2025 08:51 pm IST Bureau

The power projects in the Fifth Schedule areas violate tribal rights and environmental laws, says party leader Srinivasa Rao

The CPI(M) has urged Chief Minister N. Chandrababu Naidu to revoke the approvals granted to the hydro-power projects in the tribal areas and restore the natural condition of the Epurupalem Strait Cut canal in Prakasam district.

In separate letters addressed to the Chief Minister on Thursday, CPI(M) State secretary V. Srinivasa Rao alleged that the government's decision to sanction pumped storage hydro- power projects in the Fifth Schedule areas of Alluri Sitharama Raju, Parvathipuram-Manyam, and Anakapalli districts violated tribal rights and environmental laws.

He said the G.O.s (Nos. 51, 13, and 2) issued to companies such as Navayuga, Megha, Adani, and Sri Shirdi Sai were issued without the consent of the local tribal gram sabhas, contravening the PESA Act, Forest Rights Act, and the 1/70 Land Transfer Regulation. These projects, he warned, would submerge nearly 20,000 acres of land across 250 villages, displacing around 50,000 tribals and threatening forest ecosystems.

Mr. Srinivasa Rao recalled that two Adani-linked projects in Parvathipuram-Manyam had been cancelled in July following protests, yet others continued despite strong opposition. He demanded the immediate cancellation of all related G.O.s, legal action against companies intimidating tribals, and independent inquiry by the NHRC and NCST.

In another letter, he highlighted the plight of fishermen in Chirala mandal's Epurupalem area, where private developers had allegedly filled up a natural canal to build resorts, blocking fishing routes and damaging over 45 boats. He sought the restoration of the canal's natural shape, removal of illegal coastal structures, compensation for affected fishermen, and action against violators.

He said the government must act urgently to uphold tribal and coastal community rights and protect natural resources from corporate encroachment.

Live Law

Kerala High Court Directs Public Service Commission To Provide Accessible Exam Centres For Candidates With Disabilities

<https://www.livelaw.in/amp/high-court/kerala-high-court/kerala-high-court-persons-with-disabilities-kerala-public-service-commission-accessibility-306466>

2025-10-09 04:30 GMT K. Salma Jennath

The Kerala High Court on Thursday (October 9) set aside a 2019 order of the National Human Rights Commission (NHRC) that had recommended the Kerala Public Service Commission (KPSC) to pay an amount of ₹1,000 each to 290 physically challenged candidates.

The KPSC challenged this order of the NHRC, which had taken suo motu cognizance based on a Malayalam newspaper report dated 08.08.2014. The report had highlighted the issues faced by candidates with locomotor disabilities in reaching the second floor of an exam hall to attend a Special Recruitment Test conducted by the KPSC for physically challenged candidates.

The Division Bench of Chief Justice Nitin Jamdar and Justice Basant Balaji accepted the contention of the KPSC that the NHRC order was a blanket direction, made without considering the nature or degree of disability of each candidate. It also opined that the order is difficult to implement since none of the beneficiaries of the order were made parties before the NHRC or the High Court.

Even though the Court felt it fit to quash the NHRC order, it did not think that the matter should be closed with this direction alone. It opined that the issue of disability-friendly examination halls needed serious consideration.

Referring to the duty of Public Service Commissions, the Court observed:

"The primary duty of the Public Service Commissions, as provided under Article 320 of the Constitution of India, is to conduct examinations for appointments to the services of the Union and the States, as the case may be. While discharging this duty, the Commissions have to remain conscious of the constitutional guarantees in Part III and the Directive Principles of State Policy in Part IV of the Constitution. When selecting venues for examinations meant for physically challenged candidates, the KPSC has to ensure that the chosen institutions have facilities suitable for their needs."

It also held that violation of the principles of equality, accessibility, non-discrimination enshrined in the Rights of Persons with Disabilities Act, 2016 amounts to a human right violation in accordance with the Protection of Human Rights Act, 1993.

Referring to the landmark decisions of the Supreme Court in *Ravinder Kumar Dhariwal and Another v. Union of India and Others*, *Justice Sunanda Bhandare Foundation v. Union of India and Another* [(2014) 14 SCC 383] and, the Bombay High Court in *Mrs. Shanta Digambar Sonawane v. Union of India and Another*, the Court remarked that a public body like the KPSC must go one step further to give additional support to persons with disabilities to mitigate the impact of the disabilities.

It took into record the KPSC's Circular No. 33/2022 and the affidavit signed by its Secretary assuring accessibility to persons with locomotor disability and further observed:

"We reiterate and direct that the Petitioner – Kerala Public Service Commission (KPSC) shall strictly comply with Circular No. 33/2022. In particular, based on the number of differently-abled candidates who have applied for a post, the KPSC shall ensure that the maximum number of examination centres are made available within the candidates' taluk or in the nearest online examination centres."

No elevator in exam centres

In circumstances where there are no elevators in the exam centres, the KPSC is to make immediate arrangements to accommodate candidates with disabilities on the ground floor. Moreover, there should be ramp facilities arranged, the Court added.

Invigilators/Supervisors to ensure compliance

The Court observed, "Written instructions shall be issued to all Chief Superintendents and Assistant Superintendents regarding the implementation of these facilities for differently-abled candidates. The Additional Chief Superintendents and other officers deputed by the KPSC shall verify whether these instructions are properly implemented at the examination centres."

Contact of KPSC officers to be prominently displayed

The Court further added that the contact number of the KPSC officers concerned are to be displayed in a prominent manner at all examination centres so that candidates with accessibility barriers can ask for support.

"This measure is essential, considering the time-bound nature of examinations," it remarked.

With these directions, the Court disposed of the writ petition.

Case No: WP(C) No. 11345 of 2019

Case Title: Kerala Public Service Commission v. The National Human Rights Commission and Anr.

Citation: 2025 LiveLaw (Ker) 635

Counsel for the petitioner: P.C. Sasidharan - SC - KPSC

Counsel for the respondents: Arjun Raghavan - R1, Hari Rao - Senior Panel Counsel - R2

Amicus Curiae: T.V. Vinu

Hindu

Register FIR against Bajrang Dal members for molesting tribal women: Chhattisgarh women's panel on nuns' case

<https://www.thehindu.com/news/national/chhattisgarh/register-fir-against-bajrang-dal-members-for-molesting-tribal-women-chhattisgarh-womens-panel-on-nuns-case/article70145507.ece/amp/>

October 10, 2025 01:05 am IST Shubhomoy Sikdar

The Chhattisgarh State Women's Commission (CSWC) has written to the State police chief to file an FIR against a bunch of Bajrang Dal members for allegedly molesting and abusing three tribal women from Narayanpur at Durg railway station this July.

These women – purported victims of the human trafficking case in which two nuns from Kerala and a Narayanpur resident were arrested by the Chhattisgarh police — had approached the State Women's Commission seeking action against Bajrang Dal members and maintained that the nuns were innocent.

The commission's chief and Congress leader Kiranmayee Nayak confirmed to The Hindu that the letter had been sent to the Director General of Police Arun Dev Gautam on Thursday with the directions that the FIR be filed within 15 days.

FIR within 15 days

"In this letter, we have directed to register separate FIRs for all applicants within 15 days and submit a report to the commission within 15 days. If the DGP fails to register an FIR and submit a report within 15 days, the commission will send a letter to the National Human Rights Commission to secure compensation for the applicants from the police administration in all three cases," Ms. Nayak said.

An FIR of human trafficking and forcible religious conversions had been registered against the nuns and a Narayanpur resident based on a complaint by a Bajrang Dal member. Currently, the nuns are on bail.

Three cases

The women's panel chief added that during the hearing before the commission, cases were filed by three applicants from Narayanpur district, alleging that three Bajrang Dal workers assaulted, abused, molested, and used casteist slurs at Durg railway station.

"The police were not registering an FIR in this case. Subsequently, the applicants approached the women's commission with their complaint. Three consecutive hearings

have been held, but the respondents remained absent from the commission despite being informed,” said Ms. Nayak.

The Print

छत्तीसगढ़: नन मामले में युवतियों की शिकायत पर महिला आयोग ने डीजीपी को प्राथमिकी दर्ज करने को कहा

<https://hindi.theprint.in/india/chhattisgarh-womens-commission-asks-dgp-to-file-fir-on-complaint-of-young-women-in-nun-case/879607/>

10 October, 2025 12:48 am IST Sanjeev Netrapal

रायपुर, नौ अक्टूबर (भाषा) छत्तीसगढ़ राज्य महिला आयोग ने बृहस्पतिवार को राज्य के पुलिस महानिदेशक (डीजीपी) अरुण देव गौतम को पत्र लिखकर नारायणपुर की तीन युवतियों की शिकायतों के आधार पर अलग-अलग प्राथमिकी दर्ज करने का निर्देश दिया।

इन युवतियों ने आरोप लगाया था कि इस वर्ष जुलाई में दुर्ग रेलवे स्टेशन पर बजरंग दल के कार्यकर्ताओं ने उन पर हमला किया और छेड़छाड़ की।

तीनों युवतियों के मुताबिक, जब वे काम के लिए आगरा जा रही थीं तब बजरंग दल के कार्यकर्ताओं ने रेलवे स्टेशन पर उन्हें घेर लिया और उनके साथ जा रही दो नन और एक आदिवासी व्यक्ति पर जबरन धर्म परिवर्तन करने तथा मानव तस्करी करने का आरोप लगाया था। बाद में पुलिस ने दोनों नन और उस व्यक्ति को गिरफ्तार कर लिया था।

आयोग की अध्यक्ष किरणमयी नायक ने कहा कि जब पुलिस ने युवतियों की शिकायतों पर प्राथमिकी दर्ज नहीं की, तो तीनों युवतियों ने आयोग से संपर्क किया और आरोप लगाया कि दुर्ग रेलवे स्टेशन पर बजरंग दल के तीन कार्यकर्ताओं ने उनके ऊपर हमला किया, गाली-गलौज की और छेड़छाड़ की, साथ ही जाति-आधारित गालियां भी दीं।

नायक ने बताया कि इस मामले में अब तक तीन सुनवाई हो चुकी हैं, लेकिन नोटिस दिए जाने के बावजूद प्रतिवादी आयोग के समक्ष उपस्थित नहीं हुए हैं।

नायक ने एक बयान में कहा कि दुर्ग जिले के पुलिस अधीक्षक ने भी आयोग के समक्ष उनकी उपस्थिति सुनिश्चित करने में लगातार लापरवाही बरती है।

दुर्ग जिले के पुलिस अधीक्षक ने कहा कि जीआरपी थाना मंडल रेल प्रबंधक (डीआरएम) के अधिकार क्षेत्र में आता है, जबकि डीआरएम कार्यालय ने कहा कि यह राज्य पुलिस के नियंत्रण में आता है।

उन्होंने कहा कि जब आयोग ने दुर्ग रेलवे स्टेशन से सीसीटीवी फुटेज का अनुरोध किया, तो केवल एक गेट की फुटेज पेन ड्राइव में उपलब्ध कराई गई, जिससे संदेह पैदा होता है कि डीआरएम सबूतों को छिपाने में मदद कर रहे थे।

नायक ने कहा कि आयोग ने डीजीपी को एक पत्र भेजकर निर्देश दिया है कि तीनों शिकायतकर्ताओं के लिए 15 दिन के भीतर अलग-अलग प्राथमिकी दर्ज की जाए और 15 दिन के भीतर आयोग को एक रिपोर्ट प्रस्तुत की जाए।

राज्य महिला आयोग की अध्यक्ष ने कहा कि यदि डीजीपी निर्धारित समय के भीतर प्राथमिकी दर्ज करने और रिपोर्ट प्रस्तुत करने को सुनिश्चित करने में विफल रहते हैं, तो आयोग पीड़ितों के लिए पुलिस प्रशासन से मुआवजे की मांग करने के लिए राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) से संपर्क करेगा।

केरल की दो कैथोलिक नन प्रीति मैरी (55) और वंदना फ्रांसिस (53) को एक आदिवासी व्यक्ति सुखमन मंडावी के साथ 25 जुलाई को राज्य के दुर्ग रेलवे स्टेशन पर राजकीय रेलवे पुलिस (जीआरपी) ने गिरफ्तार किया था।

स्थानीय बजरंग दल के एक पदाधिकारी ने शिकायत दर्ज कराई थी कि आदिवासी बहुल नारायणपुर जिले की तीन महिलाओं का जबरन धर्म परिवर्तन कराया और उनकी तस्करी की गई।

राज्य में ननों की गिरफ्तारी को लेकर कांग्रेस और माकपा ने पुलिस कार्रवाई की आलोचना की, वहीं छत्तीसगढ़ के मुख्यमंत्री विष्णु देव साय ने इस मुद्दे का राजनीतिकरण करने का आरोप लगाया।

बाद में, संबंधित महिलाओं में से एक ने दावा किया कि बजरंग दल के कार्यकर्ताओं ने उसे झूठा बयान देने के लिए मजबूर किया और उसके साथ मारपीट की। दक्षिणपंथी संगठन ने इस आरोप का खंडन किया।

युवतियों के अधिवक्ता फूल सिंह कचलम ने बताया कि नारायणपुर जिले की निवासी 19 से 21 वर्ष की आयु की तीन युवतियां सुखमती मंडावी, ललिता उसेंडी और कमलेश्वरी प्रधान ने आयोग को दी अपनी शिकायत में आरोप लगाया है कि 25 जुलाई को जब वे नौकरी के लिए उत्तर प्रदेश के आगरा जाने के लिए दुर्ग रेलवे स्टेशन पर थीं, तब ज्योति शर्मा, रवि निगम, रतन यादव नामक कार्यकर्ताओं ने कुछ असामाजिक तत्वों के साथ उन्हें रोक लिया।

युवतियों ने शिकायत में दावा किया है कि इसके बाद शर्मा, निगम और अन्य उन्हें दुर्ग राजकीय रेलवे पुलिस थाने ले गए और वहां उनके साथ छेड़छाड़ की गई और बलात्कार की धमकी दी गई। उन्होंने बताया कि इस दौरान तीनों को कथित तौर पर जातिसूचक शब्दों से भी गालियां दी गईं।

खुद को बजरंग दल की कार्यकर्ता बताने वाली ज्योति शर्मा ने आरोपों से इनकार किया है।

राज्य के बिलासपुर जिले की एक विशेष अदालत द्वारा जमानत दिए जाने के बाद दोनों ननों और एक अन्य को दो अगस्त को दुर्ग जेल से रिहा कर दिया गया।

Dainik Bhaskar

मानवाधिकार आयोग सदस्य प्रियंक कानूनगो चित्रकूट पहुंचे:बोले- इदरीशी दर्जी ने छीन लिया हिंदू दर्जियों का हुनर, ढोल-नगाड़ों के साथ हुआ भव्य स्वागत

<https://www.bhaskar.com/local/uttar-pradesh/chitrakoot/news/human-rights-commission-member-priyank-kanoongo-reached-chitrakoot-136128133.html>

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राष्ट्रीय मानवाधिकार आयोग के सदस्य प्रियंक कानूनगो शुक्रवार को चित्रकूट पहुंचे। नामदेव दर्जी समाज ने उनका परिक्रमा मार्ग स्थित खोही धर्मशाला में ढोल-नगाड़ों के साथ स्वागत किया। इस दौरान पूरा परिसर जयघोषों से गूंज उठा।

कार्यक्रम में दीनदयाल शोध संस्थान के अभय महाजन, मध्य प्रदेश के पूर्व दर्जा प्राप्त राज्यमंत्री राजेंद्र नामदेव, वरिष्ठ भाजपा नेता अश्विनी अवस्थी, भागवताचार्य विपिन विराट सहित कई गणमान्य लोग उपस्थित रहे। कार्यक्रम की शुरुआत संत नामदेव महाराज की पूजा-अर्चना से हुई। धर्मशाला समिति के अध्यक्ष अशोक नामदेव और प्रबंधक राकेश नामदेव ने मुख्य अतिथि प्रियंक कानूनगो तथा विशिष्ट अतिथि अभय महाजन और राजेंद्र नामदेव का माल्यार्पण कर स्वागत किया।

कानूनगो बोले- असली हिंदू दर्जी पिछड़ गया

समाज की बैठक को संबोधित करते हुए प्रियंक कानूनगो ने कहा कि आज असली हिंदू दर्जी अपने पैतृक व्यवसाय में इदरीशी दर्जी से काफी पीछे हो गया है। सिलाई-कढ़ाई के क्षेत्र में अब पूरी बढ़त इदरीशी दर्जियों के पास है। उन्होंने कहा कि समाज को फिर से कौशल विकास के जरिये अपने पारंपरिक हुनर को मजबूत करना होगा।

कौशल विकास मिशन पर हुई चर्चा

कानूनगो ने बैठक में कौशल विकास मिशन के अंतर्गत समाज के युवाओं की भागीदारी पर भी चर्चा की। उन्होंने भरोसा दिलाया कि दर्जी समाज को शासन की योजनाओं से अधिक से अधिक लाभ दिलाने के लिए प्रयास किए जाएंगे।

अभय महाजन और राजेंद्र नामदेव ने भी रखा पक्ष

विशिष्ट अतिथि अभय महाजन ने संत शिरोमणि नामदेव महाराज के जीवन और उपदेशों पर प्रकाश डाला। उन्होंने धर्मशाला की स्थिति देखकर समाज को हर संभव मदद का भरोसा दिया। पूर्व राज्यमंत्री राजेंद्र नामदेव ने कहा कि दर्जी समाज भाजपा का मजबूत वोटर है, लेकिन संगठन और सरकार में उसकी भागीदारी नगण्य है।

हरियाणा से आए प्रतिनिधियों ने रखी समस्याएं

हरियाणा से आए भूपसिंह ने बताया कि कौशल विकास योजना के तहत समाज की भागीदारी शून्य है। उन्होंने सरकार से समाज को आत्मनिर्भर बनाने के लिए योजनाओं का लाभ प्राथमिकता से देने की मांग की। कार्यक्रम में फतेहपुर से केशलाल नामदेव, प्रयागराज से ज्ञानेंद्र कुमार नामदेव, पलवल (हरियाणा) से खेमचंद नामदेव और चित्रकूट से उर्मिला सहित बड़ी संख्या में समाज के लोग मौजूद रहे।